

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28420 OF 2024

Between:

Syed Yousuf Karama, S/o Syed Shabbar Masih, Aged about 19 years, R/o. 16-11-16/L/23, Afzal Nagar, Hyderabad, TS

...PETITIONER

AND

1. State of Telangana, Rep. by its Principal Secretary, (Medical and Health Family Welfare), Having office at Secretariat Buildings, at Hyderabad.
2. The Kaloji Narayana Rao University of Health University, Rep by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners representation dated 11-10-2024 for online registration for admission into MBBS/BDS course under Management Quota "C" (NRI) Category under in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the representation of the petitioner dated 11-10-2024 and permit the petitioners to upload online application for admission into MBBS/BDS

course under Management Quota "C" (NRI) Category under for the academic year 2024-25 in next phase of counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an interim direction thereby directing the Respondent No 2 to consider the representation of the petitioner dated 11-10-2024 and permit the petitioners to upload online application for admission into MBBS/BDS course under Management Quota "C" (NRI) Category under for the academic year 2024-25 in next phase of counseling.

Counsel for the Petitioner: SRI MOHAMMED ADAM

**Counsel for the Respondent No.1: SRI T. RAMESH,
AGP FOR MEDICAL HEALTH & FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28420 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mohammed Adam, learned counsel for the petitioner.

Mr. T. Ramesh, learned Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. The petitioner in this writ petition has prayed for the following relief:

"For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner's representation dated 11.10.2024

for online registration for admission into MBBS/BDS course under management quota "C" (NRI) category under in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the representation of the petitioner dated 11.10.2024 and permit the petitioner to upload online application for admission into MBBS/BDS course under management quota "C" (NRI) category for the academic year 2024-25 in next phase of counselling and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under management quota "C" (NRI) category. Therefore, the University is not permitting the petitioner to seek admission under management quota for "C" (NRI) category. He further submitted that the petitioner be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However,

it is fairly submitted by him that, in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to his grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- V. KAVITHA
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. The Registrar, Kaloji Narayana Rao University of Health University, Warangal.
2. One CC to SRI MOHAMMED ADAM, Advocate [OPUC]
3. Two CCs to SRI T. RAMESH, AGP for Medical Health & Family Welfare, High Court for the State of Telangana at Hyderabad [OUT]
4. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
5. Two CD Copies

MP. K

CC TODAY

HIGH COURT

DATED:14/10/2024



ORDER

WP.No.28420 of 2024

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

*8 copies
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15/10/24*